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- A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section (3) of the All India Services Act, 1951 :--
  - (i) The All India Services (Leave) Amendment Rules, 1983 published in Notification No. G.S.R.
    338 in Gazette of India dated the 30th April, 1983.
  - (ii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1983 published in Notification No. G.S.R. 344(E) in Gazette of India dated the 20th April, 1983.
  - (iii) The Indian Police Service (Pay) Amendment Rules, 1983 published in Notification No. G.S.R. 345(E) in Gazette of India dated the 20th April, 1983.
  - (iv) The Indian Police Service (Pay) Second Amendment Rules, 1983 published in Notification No. G.S.R. 346(E) in Gazette of India dated the 20th April, 1983. [Placed in Library. See No. LT-6551/83].
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section (3) of the Commissions of Inquiry Act, 1952 :
  - (i) Report of the Commission of Inquiry set up to enquire into the circumstances leading to the death of Jathedar Santokh Singh and one other person.
  - (ii) Memorandum of Action taken on the findings of the above Report.
    [Placed in Library. See No. LT-6552/83].

## Notifications under Customs Act, 1962 and Central Excise Rules, 1944.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANAR-DHANA POOJARY) : I beg to lay on the Table :--

(1) A copy each of the following Notifi-

cations (Hindi and English versions) under section 159 of the Customs Act, 1962 :--

- (i) G.S.R. 350(E) published in Gazette of India dated the 22nd April, 1983 together with an explanatory memorandum rescinding Notification No. 160-Customs dated the 20th July, 1977.
- (ii) G.S.R. 351(E) published in Gazette of India dated the 23rd April, 1983 together with an explanatory memorandum making certain amendment to Notification No. 77 Customs dated the 17th April, 1980 so as to include the places bearing survey numbers 296, 297, 299 and 301 within the jurisdiction of Kandla Free Trade Zone for the purposes of exemption of customs duty. [Placed in Library. See No. LT-6553/83].
- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :--
  - (i) G.S.R. 352(E) to 354(E) published in Gazette of India dated the 27th April, 1983 together with an explanatory memorandum regarding Excise duty concessions to new and expansion project of sugar factories.
  - (ii) G.S.R. 357(E) to 359(E) published in Gazette of India dated the 27th April, 1983 together with an explanatory memorandum regarding Central Excise Duty Changes and Exemptions announced by the Finance Minister in Lok Sabha on the 27th April, 1983 while moving the Finance Bill, 1983 for consideration. [Placed in Library. See No. LT-6554/83].
- Wild Life (Protection) Licensing (Additional Matter for Consideration) Rules, 1983.

THE DEPUTY MINISTER IN THE

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